



Cancellation of Recovery certificate no. 4154 of 2021 against Krupa Sanjay Soni (PAN: BVSPS9740P) in the matter of Timbor Home Limited.

Whereas the Recovery Certificate No. **4154 of 2021** dated **September 21, 2021** was drawn against **Krupa Sanjay Soni (PAN: BVSPS9740P)** for sum of Rs. 16,48,010/- (Rupees Sixteen Lakh Forty-Eight Thousand Ten Only) along with further interest, all costs, charges and expenses incurred for non-payment of disgorgement amount imposed by Whole Time Member vide Order No. WTM/AB/EFD-1/DRA1/16/2020-21 dated November 20, 2020 in the matter of Timbor Home Limited.

The aforesaid order dated November 20, 2020 was challenged before the Hon'ble Securities Appellate Tribunal ("SAT") in Appeal No.47 of 2022. Hon'ble SAT vide its order dated January 29, 2026 has allowed the appeal.

In view of said Hon'ble SAT order and in exercise of powers under sub-section (1) of section 28A of the Securities and Exchange Board of India Act, 1992; read with section 224 and rule 12 of the Second Schedule to the Income-tax Act, 1961, the **Recovery Certificate No. 4154 of 2024 dated September 21, 2021** drawn against **Krupa Sanjay Soni (PAN: BVSPS9740P)** stands cancelled.

Given under my hand and seal at Ahmedabad this ^{06th} day of February, 2026



Pooja Dhingraa

RECOVERY OFFICER

पूजा ढिंगरा / Pooja Dhingraa
बसूली अधिकारी एवं उपमहाप्रबंधक
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